

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1595 OF 2025

(Arising out of SLP (C) No. 23016 of 2023)

THE STATE OF HIMACHAL PRADESH & ORS. ... APPELLANTS

VERSUS

SURAJMANI & ANR. ... RESPONDENTS

WITH

CIVIL APPEAL NO. 1588-1591 OF 2025

(Arising out of SLP (C) No. 3460-3463 of 2025)

(D No. 52694/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

VIJAY KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1592 OF 2025

(Arising out of SLP (C) No. 3464 of 2025)

(D No. 53218/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SHER SINGH ... RESPONDENT

CIVIL APPEAL NO. 1593-1594 OF 2025

(Arising out of SLP (C) No. 3465-3466 of 2025)

(D No.51086/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

YAM BAHADUR AND ANR. ... RESPONDENTS

CIVIL APPEAL NO. 1596 OF 2025
(Arising out of SLP (C) No. 3467 of 2025)
(D No. 7966/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

REEMA DEVI ... RESPONDENT

CIVIL APPEAL NO. 1597 OF 2025
(Arising out of SLP (C) No. 6924 of 2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

ATMA RAM AND ANR. ... RESPONDENTS

CIVIL APPEAL NO. 1598 OF 2025
(Arising out of SLP (C) No. 4135 of 2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

CHUNI LAL AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1599 OF 2025
(Arising out of SLP (C) No. 7208 of 2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

KAMAL SINGH ... RESPONDENT

CIVIL APPEAL NO. 1600 OF 2025
(Arising out of SLP (C) No. 6080 of 2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MEMBER SINGH ... RESPONDENT

CIVIL APPEAL NO. 1601 OF 2025
(Arising out of SLP (C) No. 4480 of 2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

JAWAHAR SINGH ... RESPONDENT

CIVIL APPEAL NO. 1602 OF 2025
(Arising out of SLP (C) No.6895 of 2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SONKI RAM ... RESPONDENT

CIVIL APPEAL NO. 1603 OF 2025
(Arising out of SLP (C) No.7206 of 2024)

THE STATE OF HIMACHAL PRADESH AND ANR. ... APPELLANTS

VERSUS

VIPIN KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1604 OF 2025
(Arising out of SLP (C) No.7203 of 2024)

THE STATE OF HIMACHAL PRADESH AND ANR. ... APPELLANTS

VERSUS

KIRPA RAM ... RESPONDENT

CIVIL APPEAL NO. 1605 OF 2025
(Arising out of SLP (C) No. 6088 of 2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SUNAK RAM ... RESPONDENT

CIVIL APPEAL NO. 1606 OF 2025
(Arising out of SLP (C) No. 6082 of 2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

KAILASH CHAND AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1607 OF 2025
(Arising out of SLP (C) No. 4606 of 2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MASHI DEVI ... RESPONDENT

CIVIL APPEAL NO. 1608 OF 2025
(Arising out of SLP (C) No. 24394 of 2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

KANTA DEVI ... RESPONDENT

CIVIL APPEAL NO. 1609 OF 2025
(Arising out of SLP (C) No. 3468 of 2025)
(D No. 38639/2023)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

LIAQ RAM ... RESPONDENT

CIVIL APPEAL NO. 1610 OF 2025
(Arising out of SLP (C) No. 6078/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

GUMAN SINGH ... RESPONDENT

CIVIL APPEAL NO. 1611 OF 2025
(Arising out of SLP (C) No. 4621/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MOHD. ISLAM ... RESPONDENT

CIVIL APPEAL NO. 1612 OF 2025
(Arising out of SLP (C) No. 4503/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DAULAT RAM AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1613 OF 2025
(Arising out of SLP (C) No. 25604 of 2023)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BASANT RAM ... RESPONDENT

CIVIL APPEAL NO. 1614 OF 2025
(Arising out of SLP (C) No. 10191 of 2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

PYARE LAL ... RESPONDENT

CIVIL APPEAL NO. 1615 OF 2025
(Arising out of SLP (C) No. 10216 of 2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DEV KUMAR SHARMA ... RESPONDENT

CIVIL APPEAL NO. 1616 OF 2025
(Arising out of SLP (C) No. 10192/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANT

VERSUS

AMRIT LAL AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1617 OF 2025
(Arising out of SLP (C) No. 3469 of 2025)
(D No. 49284/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

KARNAIL SINGH AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1618 OF 2025
(Arising out of SLP (C) No. 3470 of 2025)
(D No. 365/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

PREM DUTT ... RESPONDENT

CIVIL APPEAL NO. 1619 OF 2025
(Arising out of SLP (C) No. 3049/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MOHAN LAL ... RESPONDENT

CIVIL APPEAL NO. 1620 OF 2025
(Arising out of SLP (C) No. 4015/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MOHAN LAL SHARMA ... RESPONDENT

CIVIL APPEAL NO. 1621 OF 2025
(Arising out of SLP (C) No. 4617/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SURAT RAM ... RESPONDENT

CIVIL APPEAL NO. 1622 OF 2025
(Arising out of SLP (C) No. 3471 of 2025)
(D No. 11949/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

KANCHO DEVI ... RESPONDENT

CIVIL APPEAL NO. 1623 OF 2025
(Arising out of SLP (C) No. 3472 of 2025)
(D No. 15613/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

AMAR SINGH ... RESPONDENT

CIVIL APPEAL NO. 1624 OF 2025
(Arising out of SLP (C) No. 3473 of 2025)
(D No. 25088/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

PRITAM SINGH ... RESPONDENT

CIVIL APPEAL NO. 1625 OF 2025
(Arising out of SLP (C) No. 3474 of 2025)
(D No. 15041/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BHIKHA RAM ... RESPONDENT

CIVIL APPEAL NO. 1626 OF 2025
(Arising out of SLP (C) No. 3475 of 2025)
(D No. 31864/2024)

THE STATE OF HIMACHAL PRADESH AND ANR. ... APPELLANTS

VERSUS

SAROJ BALA ... RESPONDENT

CIVIL APPEAL NO. 1627 OF 2025
(Arising out of SLP (C) No. 3476 of 2025)
(D No. 32806/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SAT PAL ... RESPONDENT

CIVIL APPEAL NO. 1628 OF 2025
(Arising out of SLP (C) No. 3477 of 2025)
(D No. 16468/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

ASHOK KUMAR AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1629 OF 2025
(Arising out of SLP (C) No. 3478 of 2025)
(D No. 19985/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SATYAPAL ... RESPONDENT

CIVIL APPEAL NO. 1630 OF 2025
(Arising out of SLP (C) No. 3479 of 2025)
(D No. 13274/2024)

THE STATE OF H.P AND ORS. ... APPELLANTS

VERSUS

NISHA DEVI ... RESPONDENT

CIVIL APPEAL NO. 1631 OF 2025
(Arising out of SLP (C) No. 3480 of 2025)
(D No. 19175/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RITA DEVI ... RESPONDENT

CIVIL APPEAL NO. 1632-1666 OF 2025
(Arising out of SLP (C) No. 3481-3515 of 2025)
(D No. 19413/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BANTA SINGH ... RESPONDENT

CIVIL APPEAL NO. 1667 OF 2025
(Arising out of SLP (C) No. 3516 of 2025)
(D No. 19427/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

HEM RAJ ... RESPONDENT

CIVIL APPEAL NO. 1668 OF 2025
(Arising out of SLP (C) No. 3517 of 2025)
(D No. 31703/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

BIHARI LAL ... RESPONDENT

CIVIL APPEAL NO. 1669 OF 2025
(Arising out of SLP (C) No. 3518 of 2025)
(D No. 31726/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

HANS RAJ ... RESPONDENT

CIVIL APPEAL NO. 1670 OF 2025
(Arising out of SLP (C) No. 3519 of 2025)
(D No. 31827/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

NEK RAJ ... RESPONDENT

CIVIL APPEAL NO. 1671 OF 2025
(Arising out of SLP (C) No. 3520 of 2025)
(D No. 15140/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

PHURPA ... RESPONDENT

CIVIL APPEAL NO. 1672 OF 2025
(Arising out of SLP (C) No. 3521 of 2025)
(D No. 16470/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

JISHAN LAL ... RESPONDENT

CIVIL APPEAL NO. 1673 OF 2025
(Arising out of SLP (C) No. 3522 of 2025)
(D No. 18867/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SHANTI ... RESPONDENT

CIVIL APPEAL NO. 1674 OF 2025
(Arising out of SLP (C) No. 3523 of 2025)
(D No. 18868/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

ASHA ... RESPONDENT

CIVIL APPEAL NO. 1675 OF 2025
(Arising out of SLP (C) No. 3524 of 2025)
(D No. 18871/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

POONAM ... RESPONDENT

CIVIL APPEAL NO. 1676 OF 2025
(Arising out of SLP (C) No. 3525 of 2025)
(D No. 19168/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

NARESH SHARMA ... RESPONDENT

CIVIL APPEAL NO. 1677 OF 2025
(Arising out of SLP (C) No. 3526 of 2025)
(D No. 19178/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAM KALI ... RESPONDENT

CIVIL APPEAL NO. 1678 OF 2025
(Arising out of SLP (C) No. 3527 of 2025)
(D No. 19181/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SHIV CHAND ... RESPONDENT

CIVIL APPEAL NO. 1679 OF 2025
(Arising out of SLP (C) No. 3528 of 2025)
(D No. 19975/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

NARENDER KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1680 OF 2025
(Arising out of SLP (C) No. 3529 of 2025)
(D No. 19977/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

HIND NARESH ... RESPONDENT

CIVIL APPEAL NO. 1681 OF 2025
(Arising out of SLP (C) No. 3530 of 2025)
(D No. 19987/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

KAMLA ... RESPONDENT

CIVIL APPEAL NO. 1682 OF 2025
(Arising out of SLP (C) No. 3531 of 2025)
(D No. 24694/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAJESH KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1683 OF 2025
(Arising out of SLP (C) No. 3532 of 2025)
(D No. 18781/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

NANDU RAM ... RESPONDENT

CIVIL APPEAL NO. 1684 OF 2025
(Arising out of SLP (C) No. 22401/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SANJAY SHARMA ... RESPONDENT

CIVIL APPEAL NO. 1685 OF 2025
(Arising out of SLP (C) No. 22403/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAJ KUMAR ... RESPONDENT

CIVIL APPEAL NOS. 1686-1696 OF 2025
(Arising out of SLP (C) Nos. 22388-22398/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

YASHWANT SINGH ... RESPONDENT

CIVIL APPEAL NO. 1697 OF 2025
(Arising out of SLP (C) No. 22402/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

AJMER SINGH ... RESPONDENT

CIVIL APPEAL NO. 1698 OF 2025
(Arising out of SLP (C) No. 22400/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAKESH KUMAR AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1699 OF 2025
(Arising out of SLP (C) No. 22399/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

RAJ KAPOOR ... RESPONDENT

CIVIL APPEAL NO. 1700-1701 OF 2025
(Arising out of SLP (C) No. 3533-3534 of 2025)
(D No. 39202/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SAVITRI DEVI ... RESPONDENT

CIVIL APPEAL NO. 1702 OF 2025
(Arising out of SLP (C) No. 3535 of 2025)
(D No. 35278/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BHUP SINGH ... RESPONDENT

CIVIL APPEAL NO. 1703 OF 2025
(Arising out of SLP (C) No. 3536 of 2025)
(D No. 16857/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BISHAN DASS ... RESPONDENT

CIVIL APPEAL NO. 1704 OF 2025
(Arising out of SLP (C) No. 3537 of 2025)
(D No. 32821/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

SHYAM SINGH ... RESPONDENT

CIVIL APPEAL NO. 1705 OF 2025
(Arising out of SLP (C) No. 3538 of 2025)
(D No. 39912/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

NARESH KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1706 OF 2025
(Arising out of SLP (C) No. 3539 of 2025)
(D No. 40177/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

VINOD KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1707 OF 2025
(Arising out of SLP (C) No. 3540 of 2025)
(D No. 16011/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

KESHAV RAM AND ORS. ... RESPONDENT

CIVIL APPEAL NO. 1708 OF 2025
(Arising out of SLP (C) No. 3541 of 2025)
(D No. 16861/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

KAMLESH KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1709 OF 2025
(Arising out of SLP (C) No. 3542 of 2025)
(D No. 18287/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

JAI SINGH ... RESPONDENT

CIVIL APPEAL NO. 1710 OF 2025
(Arising out of SLP (C) No. 3543 of 2025)
(D No. 18042/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

VIDYA DEVI ... RESPONDENT

CIVIL APPEAL NO. 1711 OF 2025
(Arising out of SLP (C) No. 27319/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SURJEET SINGH ... RESPONDENT

CIVIL APPEAL NO. 1712-1717 OF 2025
(Arising out of SLP (C) No. 3544-3549 of 2025)
(D No. 44082/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

PREM BAHADUR AND ANR. ... RESPONDENTS

CIVIL APPEAL NO. 1718-1720 OF 2025
(Arising out of SLP (C) No. 3550-3552 of 2025)
(D No. 45571/2024)

STATE OF H.P AND ORS. ... APPELLANTS

VERSUS

JOGINDER SINGH ... RESPONDENT

CIVIL APPEAL NO. 1721 OF 2025
(Arising out of SLP (C) No. 3553 of 2025)
(D No. 45780/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

ROOP SINGH ... RESPONDENT

CIVIL APPEAL NO. 1722 OF 2025
(Arising out of SLP (C) No. 3554 of 2025)
(D No. 45733/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

NARAYAN DASS AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1723-1731 OF 2025
(Arising out of SLP (C) No. 3555-3563 of 2025)
(D No. 42632/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DHANBIR SINGH ... RESPONDENT

CIVIL APPEAL NO. 1732-1734 OF 2025
(Arising out of SLP (C) No. 3564-3566 of 2025)
(D No. 44307/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SANJAY SHARMA ... RESPONDENT

CIVIL APPEAL NO. 1735-1749 OF 2025
(Arising out of SLP (C) No. 3567-3581 of 2025)
(D No. 45073/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

GIAN CHAND ... RESPONDENT

CIVIL APPEAL NO. 1750 OF 2025
(Arising out of SLP (C) No. 3582 of 2025)
(D No. 51893/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

JAGDISH CHAND ... RESPONDENT

CIVIL APPEAL NO. 1751 OF 2025
(Arising out of SLP (C) No. 839/2025)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DEVINDER KAUR ... RESPONDENT

CIVIL APPEAL NO. 1752 OF 2025
(Arising out of SLP (C) No. 3583 of 2025)
(D No. 52825/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

JAGAT RAM ... RESPONDENT

CIVIL APPEAL NO. 1753-1755 OF 2025
(Arising out of SLP (C) No. 29691-29693/2024)

DR. YASHWANT SINGH PARMAR HORTICULTURE
AND FORESTRY UNIVERSITY ... APPELLANTS

VERSUS

BALBIR SINGH ... RESPONDENT

CIVIL APPEAL NO. 1756 OF 2025
(Arising out of SLP (C) No. 3584 of 2025)
(D No. 53323/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

CHANDER KALA ... RESPONDENT

CIVIL APPEAL NO. 1757 OF 2025
(Arising out of SLP (C) No. 3585 of 2025)
(D No. 52421/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAM SINGH ... RESPONDENT

CIVIL APPEAL NO. 1758 OF 2025
(Arising out of SLP (C) No. 3586 of 2025)
(D No. 52110/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

HARKA LAL BAHADUR ... RESPONDENT

CIVIL APPEAL NO. 1759 OF 2025
(Arising out of SLP (C) No. 3587 of 2025)
(D No. 56392/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAM SINGH

CIVIL APPEAL NO. 1760 OF 2025
(Arising out of SLP (C) No. 1727/2025)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

JAMNA DEVI ... RESPONDENT

CIVIL APPEAL NO. 1761 OF 2025
(Arising out of SLP (C) No. 3588 of 2025)
(D No. 59070/2024)

THE STATE OF HIMACHAL PRADESH AND ANR. ... APPELLANTS

VERSUS

BELI RAM ... RESPONDENT

CIVIL APPEAL NO. 1762 OF 2025
(Arising out of SLP (C) No. 3589 of 2025)
(D No. 35039/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

GOVIND RAM ... RESPONDENT

CIVIL APPEAL NO. 1763 OF 2025
(Arising out of SLP (C) No. 3590 of 2025)
(D No. 35062/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DEEP CHAND ... RESPONDENT

CIVIL APPEAL NO. 1764 OF 2025
(Arising out of SLP (C) No. 3591 of 2025)
(D No. 35183/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MAKHAN SINGH ... RESPONDENT

CIVIL APPEAL NO. 1765 OF 2025
(Arising out of SLP (C) No. 3592 of 2025)
(D No. 41306/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DEEPAK AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1766 OF 2025
(Arising out of SLP (C) No. 3593 of 2025)
(D No. 57397/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MAN SINGH AND ANR. ... RESPONDENTS

CIVIL APPEAL NO. 1767 OF 2025
(Arising out of SLP (C) No. 3594 of 2025)
(D No. 30120/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

PAWAN KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1768-1769 OF 2025
(Arising out of SLP (C) No. 3595-3596 of 2025)
(D No. 30134/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

HARI RAM ... RESPONDENT

CIVIL APPEAL NO. 1770 OF 2025
(Arising out of SLP (C) No. 9398/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

KAILASH CHAND ... RESPONDENT

CIVIL APPEAL NO. 1771 OF 2025
(Arising out of SLP (C) No. 3597 of 2025)
(D No. 46690/2023)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SURAT RAM ... RESPONDENT

CIVIL APPEAL NO. 1772 OF 2025
(Arising out of SLP (C) No. 3598 of 2025)
(D No. 49154/2023)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

HET RAM ... RESPONDENT

CIVIL APPEAL NO. 1773 OF 2025
(Arising out of SLP (C) No. 3599 of 2025)
(D No. 49746/2023)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

LAL SINGH ... RESPONDENT

CIVIL APPEAL NO. 1774 OF 2025
(Arising out of SLP (C) No. 3600 of 2025)
(D No. 1928/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BHAGWANT SINGH ... RESPONDENT

CIVIL APPEAL NO. 1775 OF 2025
(Arising out of SLP (C) No. 4613/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

SHANKAR SINGH ... RESPONDENT

CIVIL APPEAL NO. 1776 OF 2025
(Arising out of SLP (C) No. 6079/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

NEENA SHARMA AND ANR. ... RESPONDENTS

CIVIL APPEAL NO. 1777 OF 2025
(Arising out of SLP (C) No. 3601 of 2025)
(D No. 19982/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

INDER BAHADUR ... RESPONDENT

CIVIL APPEAL NO. 1778 OF 2025
(Arising out of SLP (C) No. 3602 of 2025)
(D No. 37637/2023)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

OM PRAKASH ... RESPONDENT

CIVIL APPEAL NO. 1779 OF 2025
(Arising out of SLP (C) No. 26515/2023)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

PARAS RAM ... RESPONDENT

CIVIL APPEAL NO. 1780 OF 2025
(Arising out of SLP (C) No. 25602/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DEV RAJ PUNDIR ... RESPONDENT

CIVIL APPEAL NO. 1781 OF 2025
(Arising out of SLP (C) No. 11304/2024)

THE STATE OF HIMACHAL PRADESH AND ORS ... APPELLANTS

VERSUS

RAM DAYAL AND ANR. ... RESPONDENT

CIVIL APPEAL NO. 1782 2025
(Arising out of SLP (C) No. 3603 of 2025)
(D No. 45409/2023)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SANJAY SHARMA ... RESPONDENT

CIVIL APPEAL NO. 1783 OF 2025
(Arising out of SLP (C) No. 7843/2024

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RATTAN LAL ... RESPONDENT

CIVIL APPEAL NO. 1784 OF 2025
(Arising out of SLP (C) No. 3604 of 2025)
(D No.46267/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

ARUN KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1985 OF 2025
(Arising out of SLP (C) No. 4027/2024

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SANT RAM ... RESPONDENT

CIVIL APPEAL NO. 1786 OF 2025
(Arising out of SLP (C) No. 3605 of 2025)
(D No. 47862/2023)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BASHIR MOHD AND ANR. ... RESPONDENT

CIVIL APPEAL NO. 1787 OF 2025
(Arising out of SLP (C) No. 3606 of 2025)
(D No. 48653/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

UDAY MALHOTRA AND ANR. ... RESPONDENT

CIVIL APPEAL NO. 1788 OF 2025
(Arising out of SLP (C) No. 3607 of 2025)
(D No. 48981/2023)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

ANIL KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1789 OF 2025
(Arising out of SLP (C) No. 7840/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

CHINKOO RAM ... RESPONDENT

CIVIL APPEAL NO. 1790 OF 2025
(Arising out of SLP (C) No. 3608 of 2025)
(D No. 50198/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MANSA RAM ... RESPONDENT

CIVIL APPEAL NO. 1791 OF 2025
(Arising out of SLP (C) No. 3609 of 2025)
(D No. 51594/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAM BAHADUR ... RESPONDENT

CIVIL APPEAL NO. 1792 OF 2025
(Arising out of SLP (C) No. 3610 of 2025)
(D No. 51600/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DHARAM CHAND ... RESPONDENT

CIVIL APPEAL NO. 1793 OF 2025
(Arising out of SLP (C) No. 3611 of 2025)
(D No. 52569/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DAMODAR ... RESPONDENT

CIVIL APPEAL NO. 1794-1795 OF 2025
(Arising out of SLP (C) No. 3612-3613 of 2025)
(D No. 53328/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

OM PRAKASH ... RESPONDENT

CIVIL APPEAL NO. 1796-1797 OF 2025
(Arising out of SLP (C) No. 4068/4069/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAJEEV KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1798 OF 2025
(Arising out of SLP (C) No. 3043/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAM LAL AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1799 OF 2025
(Arising out of SLP (C) No. 4147/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

CHANDRESHWAR AND ANR. ... RESPONDENTS

CIVIL APPEAL NO. 1800 OF 2025
(Arising out of SLP (C) No. 4091/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

TULE RAM ... RESPONDENT

CIVIL APPEAL NO. 1801 OF 2025
(Arising out of SLP (C) No. 3614 of 2025)
(D No. 1417/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

REVAT RAM ... RESPONDENT

CIVIL APPEAL NO. 1802 OF 2025
(Arising out of SLP (C) No. 3615 of 2025)
(D No. 1464/2024)

STATE OF H.P AND ORS. ... APPELLANTS

VERSUS

GANGU RAM ... RESPONDENT

CIVIL APPEAL NO. 1803 OF 2025
(Arising out of SLP (C) No. 4609/2024)

THE STATE OF H.P AND ORS. ... APPELLANTS

VERSUS

GOVIND THAKUR ... RESPONDENT

CIVIL APPEAL NOS. 1804-1805 OF 2025
(Arising out of SLP (C) Nos. 4148-4149/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

LEKH RAJ

CIVIL APPEAL NO. 1806 OF 2025
(Arising out of SLP (C) No. 4018/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DHARAM CHAND ... RESPONDENT

CIVIL APPEAL NO. 1807 OF 2025
(Arising out of SLP (C) No. 4620/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

ABLO DEVI ... RESPONDENT

CIVIL APPEAL NO. 1808 OF 2025
(Arising out of SLP (C) No. 4619/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

KANCHA ... RESPONDENT

CIVIL APPEAL NO. 1809 OF 2025
(Arising out of SLP (C) No. 4614/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

KHEM CHAND ... RESPONDENT

CIVIL APPEAL NO. 1810 OF 2025
(Arising out of SLP (C) No. 4610/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

PAWAN KUMAR

CIVIL APPEAL NO. 1811 OF 2025
(Arising out of SLP (C) No. 6077/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

VINOD KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1812 OF 2025
(Arising out of SLP (C) No. 6922/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

CHET RAM ... RESPONDENT

CIVIL APPEAL NO. 1813 OF 2025
(Arising out of SLP (C) No. 6894/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

UMESH CHAND ... RESPONDENT

CIVIL APPEAL NO. 1814 OF 2025
(Arising out of SLP (C) No. 6074/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

JOGINDER SINGH ... RESPONDENT

CIVIL APPEAL NO. 1815 OF 2025
(Arising out of SLP (C) No. 6899/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

NESHU ... RESPONDENT

CIVIL APPEAL NO. 1816 OF 2025
(Arising out of SLP (C) No. 7838/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MISHRU RAM ... RESPONDENT

CIVIL APPEAL NO. 1817 OF 2025
(Arising out of SLP (C) No. 10205/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

ROOP SINGH ... RESPONDENT

CIVIL APPEAL NO. 1818 OF 2025
(Arising out of SLP (C) No. 9399/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

UMESH LARZOO ... RESPONDENT

CIVIL APPEAL NO. 1819 OF 2025
(Arising out of SLP (C) No. 6901/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

CHUNI LAL ... RESPONDENT

CIVIL APPEAL NO. 1820 OF 2025
(Arising out of SLP (C) No. 9400/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAM KALI ... RESPONDENT

CIVIL APPEAL NO. 1821 OF 2025
(Arising out of SLP (C) No. 10208/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

PRITHI CHAND ... RESPONDENT

CIVIL APPEAL NO. 1822 OF 2025
(Arising out of SLP (C) No. 7841/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SAROJ KUMARI ... RESPONDENT

CIVIL APPEAL NO. 1823 OF 2025
(Arising out of SLP (C) No. 10210/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

LEKH RAJ ... RESPONDENT

CIVIL APPEAL NO. 1824 OF 2025
(Arising out of SLP (C) No. 9401/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BHAJAN DASS ... RESPONDENT

CIVIL APPEAL NO. 1825 OF 2025
(Arising out of SLP (C) No. 10212/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RANDHIR SHARMA AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1826 OF 2025
(Arising out of SLP (C) No. 10777/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

PRATAP CHAND ... RESPONDENT

CIVIL APPEAL NO. 1827 OF 2025
(Arising out of SLP (C) No. 10771/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAJINDER SINGH ... RESPONDENT

CIVIL APPEAL NO. 1828 OF 2025
(Arising out of SLP (C) No. 10770/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MAGHRO ... RESPONDENT

CIVIL APPEAL NO. 1829 OF 2025
(Arising out of SLP (C) No. 3616 of 2025)
(D No. 14875/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BAM BAHADUR ... RESPONDENT

CIVIL APPEAL NO. 1830 OF 2025
(Arising out of SLP (C) No. 3617 of 2025)
(D No. 14917/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

VED KUMARI ... RESPONDENT

CIVIL APPEAL NO. 1831 OF 2025
(Arising out of SLP (C) No. 3618 of 2025)
(D No. 14919/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SITA ... RESPONDENT

CIVIL APPEAL NO. 1832 OF 2025
(Arising out of SLP (C) No. 3619 of 2025)
(D No. 15213/2024)

STATE OF HIMACHAL PRADESH AND ANR. ... APPELLANTS

VERSUS

HUKAM CHAND AND ANR. ... RESPONDENTS

CIVIL APPEAL NO. 1833 OF 2025
(Arising out of SLP (C) No. 10772/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

YASHWANT SINGH ... RESPONDENT

CIVIL APPEAL NO. 1834 OF 2025
(Arising out of SLP (C) No. 3620 of 2025)
(D No. 18755/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

TEK RAM ... RESPONDENT

CIVIL APPEAL NO. 1835 OF 2025
(Arising out of SLP (C) No. 3621 of 2025)
(D No. 18758/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MOHINDER SINGH ... RESPONDENT

CIVIL APPEAL NO. 1836 OF 2025
(Arising out of SLP (C) No. 3622 of 2025)
(D No. 18776/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BALAK RAM ... RESPONDENT

CIVIL APPEAL NO. 1837 OF 2025
(Arising out of SLP (C) No. 3623 of 2025)
(D No. 19104/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BHUP RAM ... RESPONDENT

CIVIL APPEAL NO. 1838 OF 2025
(Arising out of SLP (C) No. 3624 of 2025)
(D No. 19980/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DANDU LAL ... RESPONDENT

CIVIL APPEAL NO. 1839 OF 2025
(Arising out of SLP (C) No. 3625 of 2025)
(D No. 26696/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BABU RAM ... RESPONDENT

CIVIL APPEAL NO. 1840 OF 2025
(Arising out of SLP (C) No. 26426/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

NAGENDER ... RESPONDENT

CIVIL APPEAL NO. 1841 OF 2025
(Arising out of SLP (C) No. 4616/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DURGA DASS ... RESPONDENT

CIVIL APPEAL NO. 1842 OF 2025
(Arising out of SLP (C) No. 3626 of 2025)
(D No. 43448/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SATISH KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1843 OF 2025
(Arising out of SLP (C) No. 3637 of 2025)
(D No. 51018/2023)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

YOG RAJ AND ORS. ... RESPONDENT

CIVIL APPEAL NO. 1844 OF 2025
(Arising out of SLP (C) No. 3638 of 2025)
(D No. 53904/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SUMITRA SHARMA ... RESPONDENT

CIVIL APPEAL NO. 1845 OF 2025
(Arising out of SLP (C) No. 4087/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

AILU RAM AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1846 OF 2025
(Arising out of SLP (C) No. 4146/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

PRAMOD KUMAR AND ANR. ... RESPONDENTS

CIVIL APPEAL NO. 1847 OF 2025
(Arising out of SLP (C) No. 4089/2024)

STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

PADAM NABH ... RESPONDENT

CIVIL APPEAL NO. 1848 OF 2025
(Arising out of SLP (C) No. 4618/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

OM PRAKASH AND ANR. ... RESPONDENTS

CIVIL APPEAL NO. 1849 OF 2025
(Arising out of SLP (C) No. 10206/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BHUSHAN LAL ... RESPONDENT

CIVIL APPEAL NO. 1850 OF 2025
(Arising out of SLP (C) No. 3629 of 2025)
(D No. 13984/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

NEGI RAM ... RESPONDENT

CIVIL APPEAL NO. 1851 OF 2025
(Arising out of SLP (C) No. 3630 of 2025)
(D No. 13988/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

KRISHAN LAL AND ANR. ... RESPONDENT

CIVIL APPEAL NO. 1852 OF 2025
(Arising out of SLP (C) No. 3631 of 2025)
(D No. 19232/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

DALIP SINGH ... RESPONDENT

CIVIL APPEAL NO. 1853 OF 2025
(Arising out of SLP (C) No. 3632 of 2025)
(D No. 19437/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

GIAN CHAND ... RESPONDENT

CIVIL APPEAL NO. 1854 OF 2025
(Arising out of SLP (C) No. 3633 of 2025)
(D No. 19521/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

RAM DASS ... RESPONDENT

CIVIL APPEAL NO. 1855 OF 2025
(Arising out of SLP (C) No. 3634 of 2025)
(D No. 19849/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MOHAR SINGH ... RESPONDENT

CIVIL APPEAL NO. 1856 OF 2025
(Arising out of SLP (C) No. 7219/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BHOOP RAM ... RESPONDENT

CIVIL APPEAL NO. 1857 OF 2025
(Arising out of SLP (C) No. 25605/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

YUDHBIR SINGH ... RESPONDENT

CIVIL APPEAL NO. 1858 OF 2025
(Arising out of SLP (C) No. 10207/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SANT RAM AND ANR. ... RESPONDENTS

CIVIL APPEAL NO. 1859 OF 2025
(Arising out of SLP (C) No. 3635 of 2025)
(D No. 28840/2023)

CHAUDHARY SARWAN KUMAR HIMACHAL PRADESH
KRISHI VISHVAVIDYALAYA ... APPELLANTS

VERSUS

SARWAN KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1860 OF 2025
(Arising out of SLP (C) No. 3636 of 2025)
(D No. 28947/2023)

CHAUDHARY SARWAN KUMAR ... **APPELLANTS**

VERSUS

JAPAN SINGH ... **RESPONDENT**

CIVIL APPEAL NO. 1861 OF 2025
(Arising out of SLP (C) No. 6925/2024)

CHAUDHARY SARWAN KUMAR HIMACHAL PRADESH
KRISHI VISHVAVIDYALAYA PALAMPUR ... **APPELLANTS**

VERSUS

KULDEEP CHAND SHARMA ... **RESPONDENT**

CIVIL APPEAL NO. 1862 OF 2025
(Arising out of SLP (C) No. 3137/2024)

DR. YASHWANT SINGH PARMAR HORTICULTURE AND
FORESTRY UNIVERSITY, NAUNI (SOLAN) ... **APPELLANTS**

VERSUS

VINOD KUMAR ... **RESPONDENT**

CIVIL APPEAL NO. 1863 OF 2025
(Arising out of SLP (C) No. 3124/2024)

DR. YASHWANT SINGH PARMAR HORTICULTURE AND
FORESTRY UNIVERSITY ... **APPELLANT**

VERSUS

SOMA DEVI ... **RESPONDENT**

CIVIL APPEAL NO. 1864 OF 2025
(Arising out of SLP (C) No. 3146/2024)

DR. YASHWANT SINGH PARMAR HORTICULTURE
AND FORESTRY UNIVERSITY ... APPELLANT

VERSUS

BELO DEVI ... RESPONDENT

CIVIL APPEAL NO. 1865 OF 2025
(Arising out of SLP (C) No. 3115/2024)

DR. YASHWANT SINGH PARMAR HORTICULTURE AND
FORESTRY UNIVERSITY ... APPELLANT

VERSUS

SURENDER KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1866 OF 2025
(Arising out of SLP (C) No. 3148/2024)

DR. YASHWANT SINGH PARMAR HORTICULTURE
FORESTRY UNIVERSITY ... APPELLANT

VERSUS

ASHA DEVI ... RESPONDENT

CIVIL APPEAL NO. 1867 OF 2025
(Arising out of SLP (C) No. 2771/2024)

DR. YASHWANT SINGH PARMAR HORTICULTURE
FORESTRY UNIVERSITY ... APPELLANT

VERSUS

NEK RAM ... RESPONDENT

CIVIL APPEAL NOS. 1868-1887 OF 2025
(Arising out of SLP (C) Nos. 4623-4642/2024)

**DR. YASHWANT SINGH PARMAR HORTICULTURE AND
FORESTRY UNIVERSITY** ... **APPELLANT**

VERSUS

RANDHIR KUMAR ... **RESPONDENT**

CIVIL APPEAL NO. 1888 OF 2025
(Arising out of SLP (C) No. 26514 of 2023)

H.P. STATE AGRICULTURAL MARKETING BOARD ... **APPELLANT**

Versus

MUKESH KUMAR ... **RESPONDENT**

CIVIL APPEAL NO. 1889 OF 2025
(Arising out of SLP (C) No. 26516/2023)

H P STATE AGRICULTURAL MARKETING BOARD ... **APPELLANT**

VERSUS

JAI PRAKASH SHARMA ... **RESPONDENT**

CIVIL APPEAL NO. 1890 OF 2025
(Arising out of SLP (C) No. 3637 of 2025)
(D No. 21338/2024)

**H.P. STATE AGRICULTURE MARKETING
BOARD AND ORS.** ... **APPELLANTS**

VERSUS

SURESH KUMAR AND ANR. ... **RESPONDENTS**

CIVIL APPEAL NO. 1891 OF 2025
(Arising out of SLP (C) No. 3638 of 2025)
(D No. 21056/2024)

**H.P. STATE AGRICULTURAL MARKETING
BOARD AND ANR. ... APPELLANTS**

VERSUS

DEV RAJ ... RESPONDENT

CIVIL APPEAL NO. 1892 OF 2025
(Arising out of SLP (C) No. 10776/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

HARI OM SHARMA ... RESPONDENT

CIVIL APPEAL NO. 1893 OF 2025
(Arising out of SLP (C) No. 6926/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

VIDYA PRAKASH ... RESPONDENT

CIVIL APPEAL NO. 1894 OF 2025
(Arising out of SLP (C) No. 3639 of 2025)
(D No. 44428/2023)

THE STATE OF HIMACHAL PRADESH AND ANR. ... APPELLANTS

VERSUS

PRITHVI CHAND SHARMA ... RESPONDENT

CIVIL APPEAL NO. 1895 OF 2025
(Arising out of SLP (C) No. 7839/2024)

THE STATE OF HIMACHAL PRADESH AND ANR. ... APPELLANTS

VERSUS

RAJENDER PARKASH ... RESPONDENTS

CIVIL APPEAL NO. 1896 OF 2025
(Arising out of SLP (C) No. 6893/2024)

STATE OF HIMACHAL PRADESH AND ANR. ... APPELLANTS

VERSUS

NEHAR SINGH AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1897 OF 2025
(Arising out of SLP (C) No. 10214/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

ISHWAR SINGH AND ANR. ... RESPONDENTS

CIVIL APPEAL NO. 1898 OF 2025
(Arising out of SLP (C) No. 3103/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

NAR KALI ... RESPONDENT

CIVIL APPEAL NO. 1899 OF 2025
(Arising out of SLP (C) No. 6923/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MEERA BAI ... RESPONDENT

CIVIL APPEAL NO. 1900-1901 OF 2025
(Arising out of SLP (C) No. 3640-3641 of 2025)
(D No. 32793/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DEEP RAM ... RESPONDENT

CIVIL APPEAL NO. 1902 OF 2025
(Arising out of SLP (C) No. 6081/2024)

HP STATE FOREST DEVELOPMENT CORPORATION AND ORS. ... APPELLANTS

VERSUS

SHER SINGH ... RESPONDENT

CIVIL APPEAL NO. 1903 OF 2025
(Arising out of SLP (C) No. 3642 of 2025)
(D No. 45421/2023)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

RUPINDER DUTT SHARMA AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1904-1905 OF 2025
(Arising out of SLP (C) No. 3643-3644 of 2025)
(D No. 32792/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BHUP RAM AND ORS. ... RESPONDENT

CIVIL APPEAL NO. 1906 OF 2025
(Arising out of SLP (C) No. 7844/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

TILAK CHAND ... **RESPONDENT**

CIVIL APPEAL NO. 1907 OF 2025
(Arising out of SLP (C) No. 7842/2024

THE STATE OF HIMACHAL PRADESH AND ANR. ... **APPELLANTS**

VERSUS

JINDO KUMAR ... **RESPONDENT**

CIVIL APPEAL NO. 1908 OF 2025
(Arising out of SLP (C) No. 10788/2023

THE STATE OF HIMACHAL PRADESH AND ORS. ... **APPELLANTS**

VERSUS

PURAN CHAND AND ORS. ... **RESPONDENTS**

CIVIL APPEAL NO. 1909 OF 2025
(Arising out of SLP (C) No. 6083/2024

THE STATE OF HIMACHAL PRADESH AND ORS. ... **APPELLANTS**

VERSUS

RAMESH SINGH ... **RESPONDENT**

CIVIL APPEAL NO. 1910 OF 2025
(Arising out of SLP (C) No. 6084/2024

THE STATE OF HIMACHAL PRADESH AND ANR. ... **APPELLANTS**

VERSUS

BALDEV SINGH ... **RESPONDENT**

CIVIL APPEAL NO. 1911 OF 2025
(Arising out of SLP (C) No. 3645 of 2025)
(D No. 30320/2024)

**HIMACHAL PRADESH STATE POLLUTION
CONTROL BOARD AND ANR.** ... **APPELLANTS**

VERSUS

SANJAY KUMAR ... **RESPONDENT**

CIVIL APPEAL NO. 1912 OF 2025
(Arising out of SLP (C) No. 3646 of 2025)
(D No. 27780/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... **APPELLANTS**

VERSUS

NARESH KUMAR ... **RESPONDENT**

CIVIL APPEAL NO. 1913 OF 2025
(Arising out of SLP (C) No. 4123/2024)

STATE OF HIMACHAL PRADESH AND ANR. ... **APPELLANTS**

VERSUS

RAJINDER BINDRA ... **RESPONDENT**

CIVIL APPEAL NO. 1914 OF 2025
(Arising out of SLP (C) No. 6900/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... **APPELLANTS**

VERSUS

DESH RAJ ... **RESPONDENT**

CIVIL APPEAL NO. 1915 OF 2025
(Arising out of SLP (C) No. 4615/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... **APPELLANTS**

VERSUS

NEK RAM ... **RESPONDENT**

CIVIL APPEAL NO. 1916 OF 2025
(Arising out of SLP (C) No. 7304/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... **APPELLANTS**

VERSUS

RAMESH CHAND ... RESPONDENT

CIVIL APPEAL NO. 1917 OF 2025
(Arising out of SLP (C) No. 3647 of 2025)
(D No. 47863/2023)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

HEM SINGH ... RESPONDENT

CIVIL APPEAL NO. 1918 OF 2025
(Arising out of SLP (C) No. 7400/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

ROSHAN LAL ... RESPONDENT

CIVIL APPEAL NO. 1919 OF 2025
(Arising out of SLP (C) No. 10209/2024)

THE STATE OF H.P AND ORS. ... APPELLANTS

VERSUS

KHEM RAJ ... RESPONDENT

CIVIL APPEAL NO. 1920 OF 2025
(Arising out of SLP (C) No. 10769/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

BHIM SINGH ... RESPONDENT

CIVIL APPEAL NO. 1921 OF 2025
(Arising out of SLP (C) No. 3648 of 2025)
(D No. 14874/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

AMAR SINGH ... RESPONDENT

CIVIL APPEAL NO. 1922 OF 2025
(Arising out of SLP (C) No. 3649 of 2025)
(D No. 14916/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

EKA BAHADUR ... RESPONDENT

CIVIL APPEAL NO. 1923 OF 2025
(Arising out of SLP (C) No. 11296/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

KHARAK BAHADUR ... RESPONDENT

CIVIL APPEAL NO. 1924 OF 2025
(Arising out of SLP (C) No. 10211/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

LAL CHAND ... RESPONDENT

CIVIL APPEAL NO. 1925 OF 2025
(Arising out of SLP (C) No. 10217/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SALAM KHAN ... RESPONDENT

CIVIL APPEAL NO. 1926 OF 2025
(Arising out of SLP (C) No. 11298/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

HARI RAM

... RESPONDENT

CIVIL APPEAL NO. 1927 OF 2025
(Arising out of SLP (C) No. 3650 of 2025)
(D No. 19839/2024)

THE STATE OF H.P. AND ORS.

... APPELLANTS

VERSUS

HOSHIAR SINGH

... RESPONDENT

CIVIL APPEAL NO. 1928 OF 2025
(Arising out of SLP (C) No. 3651 of 2025)
(D No. 19978/2024)

THE STATE OF HIMACHAL PRADESH AND ORS.

... APPELLANTS

VERSUS

RAM BAHADUR

... RESPONDENT

CIVIL APPEAL NO. 1929 OF 2025
(Arising out of SLP (C) No. 3652 of 2025)
(D No. 19988/2024)

STATE OF HIMACHAL PRADESH AND ORS.

... APPELLANTS

VERSUS

SOM BAHADUR

... RESPONDENT

CIVIL APPEAL NO. 1930 OF 2025
(Arising out of SLP (C) No. 3653 of 2025)
(D No. 19989/2024)

THE STATE OF HIMACHAL PRADESH AND ORS.

... APPELLANTS

VERSUS

RATTAN CHAND

... RESPONDENT

CIVIL APPEAL NO. 1931 OF 2025
(Arising out of SLP (C) No. 3654 of 2025)
(D No. 24367/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MOHINDER SINGH ... RESPONDENT

CIVIL APPEAL NO. 1932 OF 2025
(Arising out of SLP (C) No. 3655 of 2025)
(D No. 19434/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

MADAN LAL ... RESPONDENT

CIVIL APPEAL NO. 1933 OF 2025
(Arising out of SLP (C) No. 3656 of 2025)
(D No. 18753/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DAULAT RAM ... RESPONDENT

CIVIL APPEAL NO. 1934 OF 2025
(Arising out of SLP (C) No. 3657 of 2025)
(D No. 26695/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MOHINDER DUTT SHARMA ... RESPONDENT

CIVIL APPEAL NO. 1935 OF 2025
(Arising out of SLP (C) No. 3658 of 2025)
(D No. 19984/2024)

THE STATE OF HIMACHAL PRADESH AND ANR. ... APPELLANTS

VERSUS

TRILOK CHAND ... RESPONDENT

CIVIL APPEAL NO. 1936 OF 2025
(Arising out of SLP (C) No. 3659 of 2025)
(D No. 19432/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

LEKH RAJ ... RESPONDENT

CIVIL APPEAL NO. 1937 OF 2025
(Arising out of SLP (C) No. 3660 of 2025)
(D No. 19440/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

ANIL KUMAR ... RESPONDENT

CIVIL APPEAL NO. 1938-1947 OF 2025
(Arising out of SLP (C) No. 3661-3670 of 2025)
(D No. 26266/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

SOHAN LAL AND ANR. ... RESPONDENT

CIVIL APPEAL NO. 1948 OF 2025
(Arising out of SLP (C) No. 3671 of 2025)
(D No. 21876/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MAYA DEVI ... RESPONDENT

CIVIL APPEAL NO. 1949 OF 2025
(Arising out of SLP (C) No. 3672 of 2025)
(D No. 19431/2024)

THE STATE OF H.P. AND ORS. ... APPELLANTS

VERSUS

OM PRAKASH ... RESPONDENT

CIVIL APPEAL NO. 1950 OF 2025
(Arising out of SLP (C) No. 3673 of 2025)
(D No. 13868/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

MEHAR CHAND ... RESPONDENT

CIVIL APPEAL NO. 1951 OF 2025
(Arising out of SLP (C) No. 3674 of 2025)
(D No. 28675/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

INDER SINGH AND ORS. ... RESPONDENTS

CIVIL APPEAL NO. 1952 OF 2025
(Arising out of SLP (C) No. 3675 of 2025)
(D No. 32597/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

RAM DASS ... RESPONDENT

CIVIL APPEAL NO. 1953 OF 2025
(Arising out of SLP (C) No. 3676 of 2025)
(D No. 18783/2024)

STATE OF H.P AND ORS. ... APPELLANTS

VERSUS

SANJAY MAYA ... RESPONDENT

CIVIL APPEAL NO. 1954 OF 2025
(Arising out of SLP (C) No. 3677 of 2025)
(D No. 18870/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

EK RAJ ... RESPONDENT

CIVIL APPEAL NO. 1955 OF 2025
(Arising out of SLP (C) No. 3678 of 2025)
(D No. 19166/2024)

THE STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

DIL BAHADUR ... RESPONDENT

AND

CIVIL APPEAL NO. 1956 OF 2025
(Arising out of SLP (C) No. 3679 of 2025)
(D No. 32376/2024)

STATE OF HIMACHAL PRADESH AND ORS. ... APPELLANTS

VERSUS

LAL SINGH ... RESPONDENT

O R D E R

1. Delay condoned.

2 Leave granted.

3. The short point that arises for our consideration in these appeals is "whether a daily wager is liable to be conferred 'work charged status' after completion of eight years of service" or, in other words, "whether the benefit of 'work charged status' could be given to a work-charged employee after completion of eight years of service".

4. This Court in *Mool Raj Upadhyaya Vs. State of H.P.* reported in 1994 Supp. (2) SCC 316 held as under:

"2. A Scheme for Betterment (Appointment) Regularisation of Muster-Roll/Daily-Wagers in Himachal Pradesh has been prepared by the Government of Himachal Pradesh and the same has been placed on record along with the supplementary affidavit of Shri K.J.B.V. Subramanyam dated 7-12-1992 in WP (C) No. 249 of 1988.

xxx

xxx

xxx

4. Taking into consideration the facts and circumstances of the case, we modify the said scheme by substituting paragraphs 1 to 4 of the same by the following paragraphs:

"(1) Daily-wage/muster-roll workers, whether skilled or unskilled, who have completed 10 years or more of continuous service with a minimum of 240 days in a calendar year on 31-12-1993, shall be appointed as work-charged employees with effect from 1-1-1994 and shall be put in the time-scale of pay applicable to the corresponding lowest grade in the Government;

(2) daily-wage/muster-roll workers, whether skilled or unskilled, who have not completed 10 years of continuous service with a minimum of 240 days in a calendar year on 31-12-1993, shall be appointed as work-charged employees with effect from the date they complete the said period of 10 years of service and on such appointment they shall be put in the time-scale of pay applicable to the lowest grade in the Government;

(3) daily-wage/muster-roll workers, whether skilled or unskilled who have not completed 10 years of service with a minimum of 240 days in a calendar year on 31-12-1993, shall be paid daily wages

at the rates prescribed by the Government of Himachal Pradesh from time to time for daily-wage employees falling in Class III and Class IV till they are appointed as work-charged employees in accordance with paragraph 2;

- (4) daily-wage/muster-roll workers shall be regularised in a phased manner on the basis of seniority-cum-suitability including physical fitness. On regularisation they shall be put in the minimum of the time-scale payable to the corresponding lowest grade applicable to the Government and would be entitled to all other benefits available to regular government servants of the corresponding grade."

5. The workers who had been regularised in service in the Public Health Department under various schemes announced by the State Government from time to time but had not been granted the status of "work-charged" had approached the High Court of Himachal Pradesh in CWP No. 2735 of 2010 titled as ***Rakesh Kumar and Ors. Vs. State of Himachal Pradesh and Ors.*** which came to be disposed of on 28.07.2010 by opining as under:

"6. The simple question is whether the delay defeats justice? In analyzing the above issue, it has to be borne in mind that the petitioners are only class-IV workers (Beldars). The schemes announced by the Government clearly provided that the department concerned should consider the workmen concerned for bringing them on the work-charged category. So, there is an obligation cast on the department to consider the cases of

the daily waged workmen for conferment of the work-charged status, being on a work-charged establishment, on completion of the required number of years in terms of the policy. At the best, the petitioners can only be denied the interest on the eligible benefits and not the benefits as such, which accrued on them as per the policy and under which policy, the department was bound to confer the status, subject to the workmen satisfying the required conditions.

7. In the above circumstances, these Writ Petitions are disposed of directing the respondents to consider the case(s) of the petitioners herein for conferment of work-charged status, subject to their eligibility in terms of the policy dated 3.4.2000 and as explained in 6.5.2000 policy, as extracted above. Needful in this regard shall be done within a period of three months from the date of production of the copy of this judgment by the respective petitioners. Needless to say that the question of conferment of work-charged status does not arise in case the establishment ceases to be a work charged establishment and hence, the conferment of the status will not arise after the abolition of the work-charged status of the establishment."

6. The aforesaid order came to be affirmed by this Court in Special leave Petition (Civil) No. 33570 of 2010 and all connected matters were disposed of on 15.01.2015. Later, certain workers who had been engaged on daily wage basis in Public Works Department of Himachal Pradesh, after having completed eight years of continuous service prayed for conferment of work-charged status by filing O.A. No. 412 of 2016 before the H.P. State Administrative Tribunal. Their

prayer was allowed by the Tribunal vide order dated 30.06.2016. Upon challenging the same by the State in Civil Writ Petition No. 3111 of 2016 titled as **State of H.P. and Ors. Vs. Sh. Ashwani Kumar** the High Court, relying upon its judgment in Civil Writ Petition No. 4489 of 2009 titled as **Ravi Kumar Vs. State of H.P. and Ors.**, decided on 14.12.2009, maintained the order of the Tribunal. The order of the High Court in **Ashwani Kumar** (Supra) has also been affirmed by this Court in Civil Appeal No. 5753 of 2019 titled as **State of H.P. and Ors. Vs. Ashwani Kumar** by order dated 22.07.2019, wherein this Court observed as under :

"3. We are not disturbing the finding of the Tribunal, which was affirmed by the High Court, with respect to the conferral of the status of the work charge from 01.01.2003. However, as regularization has been made only in the year 2006, obviously, notional benefit could have to be granted as the petition was initially filed in the year 2013.

4. Thus, we make the modification that the respondent would be entitled only for notional benefits of the order passed by the Central Administrative Tribunal. Accordingly, with the aforesaid modification in the order of the Central Administrative Tribunal and the High Court, the appeal is disposed of."

7. In this factual scenario, when we consider the arguments advanced by the learned counsel appearing for the respective parties, it would not detain us for too long to brush aside

the contention of the learned senior counsel and learned Advocate General appearing for the State of Himachal Pradesh. Inasmuch as the issue involved in these appeals has been laid to rest by this Court in the case of **Mool Raj Upadhyaya** (Supra). That apart, this Court, while examining a similar plea in **Ashwani Kumar's** (Supra) case in Civil Appeal No. 5753 of 2019 disposed of on 22.07.2019, has specifically addressed this issue by arriving at a conclusion that the order of the Tribunal directing conferment of 'work charge status' on completion of eight (08) years of service, did not suffer from any infirmity and it was reiterated order of the Tribunal was just and proper.

8. However, in order to allay the apprehension of the State as expressed thereunder and to safeguard the interest of the State which otherwise would have burdened the exchequer with extra benefits being conferred on the employees who had not been regularly appointed, this Court has, as a succor to the State, restricted the claim or, in other words, modified the order of the Tribunal as affirmed by the High Court by arriving at a conclusion that the petitioners/appellants therein would be entitled to the notional benefits of the order passed by the Tribunal and accordingly disposed of the said appeal.

9. It would not be out of context to refer at this juncture itself that the State, in its wisdom, having felt that the subsequent schemes having been formulated and implemented, would alter the situation and, therefore, order dated 12.04.1994 passed in **Mool Raj Upadhyaya's** (Supra) case has to be modified, had approached this Court by filing an Interlocutory Application being IA No. 3 in the year 2005 in the aforesaid **Mool Raj Upadhyaya's** case, i.e., Writ Petition (Civil) No. 787 of 1987. A perusal of the said application and the averments made thereunder would clearly indicate that the very same contentions urged, pleas advanced and arguments put forth today before us were the ones which were urged/raised in the said application. Though Mr. Vivek Tankha, learned senior counsel appearing for the State would fairly submit that the said application was withdrawn on the ground of subsequent schemes having been formulated and implemented by the State of Himachal Pradesh, but we are unable to accept the said proposition howsoever attractive it may be, for the simple reason that the said application was dismissed simpliciter as withdrawn. Yet another factor which sways our mind to reject the contention raised by the learned senior counsel appearing for the State would be the fact that the State having accepted the judgment of **Ashwani Kumar**

(Supra), has implemented the same and it is in this background, the High Court in the impugned order has observed that the State cannot adopt pick and choose policy.

10. For the cumulative reasons aforesaid, we are of the considered view that the dicta laid down by this Court vide order dated 22.07.2019 in **Ashwani Kumar's** (Supra) case which is based on the judgment of **Mool Raj Upadhyaya** (Supra) holds the field and would also be applicable to the Respondents herein who had approached the Tribunal or the High Court seeking similar relief. As such, the Respondents shall be entitled for grant of 'work-charged' status from the date of completion of 8 years of service. However, we hold that the relief in the present appeals will be limited to notional benefits as explained in paragraph 3 and 4 of **Ashwani Kumar's** (Supra) case in Civil Appeal No(s). 5753 of 2019 and the present appeals stand disposed of accordingly with no order as to costs.

11. We also make it explicitly clear that the State in its endeavour of implementing the orders of the Tribunal, High Court or this Court, if having paid the amounts in excess, would be at liberty to take such steps as it deems fit without insisting for one time recovery.

12. It is further underscored that this judgment would necessarily be a judgment *in rem* and the State shall hence forth not take recourse to employing personnel as daily wagers but shall make appointments only in accordance with law, as enumerated in the case of **Secretary, State of Karnataka Vs. Uma Devi** [(2006) 4 SCC 1].

13. Pending applications, if any, shall also be disposed of.

....., J.
[J.K. MAHESHWARI]

....., J.
[ARAVIND KUMAR]

New Delhi;
February 06, 2025.

ITEM NO.15+13-14+16-31

COURT NO.6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23016/2023

[Arising out of impugned final judgment and order dated 12-01-2023 in LPA No. 165/2021 passed by the High Court of Himachal Pradesh at Shimla]

THE STATE OF HIMACHAL PRADESH & ORS.

Petitioner(s)

VERSUS

SURAJMANI & ANR.

Respondent(s)

I. FOREST DEPARTMENT

(IA No. 85514/2024 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

Diary No(s). 7966/2023 (XIV)

(IA No.169470/2023-CONDONATION OF DELAY IN FILING and IA No.169471/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

SLP(C) No. 6924/2024 (XIV)

SLP(C) No. 4135/2024 (XIV)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 24857/2024)

SLP(C) No. 7208/2024 (XIV)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 54168/2024)

SLP(C) No. 6080/2024 (XIV)

SLP(C) No. 4480/2024 (XIV)

SLP(C) No. 6895/2024 (XIV)

SLP(C) No. 7206/2024 (XIV)

SLP(C) No. 7203/2024 (XIV)

SLP(C) No. 6088/2024 (XIV)

SLP(C) No. 6082/2024 (XIV)

SLP(C) No. 4606/2024 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
35891/2024)

SLP(C) No. 24394/2023 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
197409/2023)

Diary No(s). 38639/2023 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 3977/2024 FOR CONDONATION
OF DELAY IN REFILING / CURING THE DEFECTS ON IA 3978/2024)

SLP(C) No. 6078/2024 (XIV)

SLP(C) No. 4621/2024 (XIV)

SLP(C) No. 4503/2024 (XIV)

SLP(C) No. 25604/2023 (XIV)

SLP(C) No. 10191/2024 (XIV)

SLP(C) No. 10216/2024 (XIV)

SLP(C) No. 10192/2024 (XIV)

Diary No(s). 49284/2023 (XIV)
(IA FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON
IA 142388/2024 FOR CONDONATION OF DELAY IN FILING ON IA 142389/2024
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
142390/2024 FOR CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS ON IA 142391/2024)

Diary No(s). 365/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 13861/2024)

SLP(C) No. 3049/2024 (XIV)

SLP(C) No. 4015/2024 (XIV)

SLP(C) No. 4617/2024 (XIV)

Diary No(s). 11949/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 144131/2024 FOR
CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS ON IA

144132/2024)

Diary No(s). 15613/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 112007/2024)

Diary No(s). 25088/2024 (XIV)
[FOR CONDONATION OF DELAY IN FILING ON IA 165503/2024 FOR
CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
165504/2024)

Diary No(s). 15041/2024 (XIV)
(IA No.177634/2024-CONDONATION OF DELAY IN FILING and IA
No.177635/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.177636/2024-CONDONATION OF DELAY IN REFILING/CURING THE
DEFECTS)

Diary No(s). 31864/2024 (XIV)
(FOR ADMISSION and I.R. and IA No.177055/2024-CONDONATION OF DELAY
IN FILING)

Diary No(s). 32806/2024 (XIV)
(FOR ADMISSION and I.R. and IA No.176166/2024-CONDONATION OF DELAY
IN FILING)

Diary No(s). 16468/2024 (XIV)
(IA No.177352/2024-CONDONATION OF DELAY IN FILING and IA
No.177355/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 19985/2024 (XIV)
(IA No.178871/2024-CONDONATION OF DELAY IN FILING and IA
No.178872/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 13274/2024 (XIV)
(IA No.176451/2024-CONDONATION OF DELAY IN FILING and IA
No.176449/2024-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS)

Diary No(s). 19175/2024 (XIV)
(IA No.175727/2024-CONDONATION OF DELAY IN FILING and IA
No.175728/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 19413/2024 (XIV)
(IA No.179234/2024-CONDONATION OF DELAY IN FILING and IA
No.179237/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 19427/2024 (XIV)
(IA No.186079/2024-CONDONATION OF DELAY IN FILING and IA
No.186115/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 31703/2024 (XIV)
(IA No.180768/2024-CONDONATION OF DELAY IN FILING)

Diary No(s). 31726/2024 (XIV)
(IA No.185587/2024-CONDONATION OF DELAY IN FILING)

Diary No(s). 31827/2024 (XIV)
(IA No.183801/2024-CONDONATION OF DELAY IN FILING)

Diary No(s). 15140/2024 (XIV)
(IA No.181085/2024-CONDONATION OF DELAY IN FILING and IA
No.181087/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS
and IA No.181084/2024-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 16470/2024 (XIV)
(IA No.177478/2024-CONDONATION OF DELAY IN FILING and IA
No.177479/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 18867/2024 (XIV)
(IA No.177151/2024-CONDONATION OF DELAY IN FILING and IA
No.177152/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 18868/2024 (XIV)
(IA No.177298/2024-CONDONATION OF DELAY IN FILING and IA
No.177300/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 18871/2024 (XIV)
(IA No.178993/2024-CONDONATION OF DELAY IN FILING and IA
No.178994/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 19168/2024 (XIV)
(IA No.175878/2024-CONDONATION OF DELAY IN FILING and IA
No.175879/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 19178/2024 (XIV)
(IA No.177389/2024-CONDONATION OF DELAY IN FILING and IA
No.177391/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 19181/2024 (XIV)
(IA No.177532/2024-CONDONATION OF DELAY IN FILING and IA
No.177534/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 19975/2024 (XIV)
(IA No.179022/2024-CONDONATION OF DELAY IN FILING and IA
No.179023/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 19977/2024 (XIV)
(FOR ADMISSION and I.R. and IA No.178809/2024-CONDONATION OF DELAY
IN FILING and IA No.178811/2024-CONDONATION OF DELAY IN REFILING /
CURING THE DEFECTS)

Diary No(s). 19987/2024 (XIV)
(IA No.177052/2024-CONDONATION OF DELAY IN FILING and IA
No.177054/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.177056/2024-CONDONATION OF DELAY IN REFILING / CURING
THE DEFECTS)

Diary No(s). 24694/2024 (XIV)
(IA No.176467/2024-CONDONATION OF DELAY IN FILING and IA
No.176464/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.176468/2024-CONDONATION OF DELAY IN REFILING/CURING THE
DEFECTS)

Diary No(s). 18781/2024 (XIV)
IA No.187138/2024-CONDONATION OF DELAY IN FILING and IA
No.187140/2024-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS and IA No.187135/2024-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

SLP(C) No. 22401/2024 (XIV)

SLP(C) No. 22403/2024 (XIV)

SLP(C) No. 22388-22398/2024 (XIV)

SLP(C) No. 22402/2024 (XIV)

SLP(C) No. 22400/2024 (XIV)

SLP(C) No. 22399/2024 (XIV)

Diary No(s). 39202/2024 (XIV)
(FOR ADMISSION and I.R. and IA No.211631/2024-CONDONATION OF DELAY
IN FILING and IA No.211632/2024-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 35278/2024 (XIV)
(IA No.203532/2024-CONDONATION OF DELAY IN FILING and IA
No.203533/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES)

Diary No(s). 16857/2024 (XIV)

Diary No(s). 32821/2024 (XIV)

(IA No.204000/2024-CONDONATION OF DELAY IN FILING and IA No.204001/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Diary No(s). 39912/2024 (XIV)
(IA No.224706/2024-CONDONATION OF DELAY IN FILING)

Diary No(s). 40177/2024 (XIV)
(IA No. 223893/2024 - CONDONATION OF DELAY IN FILING IA No.223892/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 16011/2024 (XIV)
(IA No.231816/2024-CONDONATION OF DELAY IN FILING and IA No.231820/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 16861/2024 (XIV)
(FOR ADMISSION and I.R. and IA No.233591/2024-CONDONATION OF DELAY IN FILING and IA No.233592/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Diary No(s). 18287/2024 (XIV)
(FOR ADMISSION and I.R. and IA No.234448/2024-CONDONATION OF DELAY IN FILING and IA No.234449/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 18042/2024 (XIV)

SLP(C) No. 27319/2024 (XIV)

Diary No(s). 44082/2024 (XIV)
(IA No.248584/2024-CONDONATION OF DELAY IN FILING)

Diary No(s). 45571/2024 (XIV)
(IA No.249355/2024-CONDONATION OF DELAY IN FILING)

Diary No(s). 45780/2024 (XIV)
(FOR ADMISSION and I.R. and IA No.245976/2024-CONDONATION OF DELAY IN FILING and IA No.245977/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 45733/2024 (XIV)
(FOR ADMISSION and I.R. and IA No.255758/2024-CONDONATION OF DELAY IN FILING)

Diary No(s). 42632/2024 (XIV)
(IA No.262229/2024-CONDONATION OF DELAY IN FILING and IA No.262232/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 44307/2024 (XIV)
(FOR ADMISSION and I.R. and IA No.265644/2024-CONDONATION OF DELAY
IN FILING and IA No.265645/2024-CONDONATION OF DELAY IN REFILING /
CURING THE DEFECTS)

Diary No(s). 45073/2024 (XIV)
(IA No.247202/2024-CONDONATION OF DELAY IN FILING)

Diary No(s). 51893/2024 (XIV)
(IA No.277971/2024-CONDONATION OF DELAY IN FILING)

SLP(C) No. 839/2025 (XIV)
(IA No. 301890/2024 - CONDONATION OF DELAY IN FILING)

Diary No(s). 52825/2024 (XIV)
(IA No.281099/2024-CONDONATION OF DELAY IN FILING)

SLP(C) No. 29691-29693/2024 (XIV)
(FOR ADMISSION)

Diary No(s). 53323/2024 (XIV)
(IA No.284147/2024-CONDONATION OF DELAY IN FILING)

Diary No(s). 52421/2024 (XIV)
(IA No.292568/2024-CONDONATION OF DELAY IN FILING)

Diary No(s). 52110/2024 (XIV)
(IA No. 9462/2025 - CONDONATION OF DELAY IN FILING IA No. 9464/2025
- CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 56392/2024 (XIV)
(IA No. 7641/2025 - CONDONATION OF DELAY IN FILING)

SLP(C) No. 1727/2025 (XIV)
(IA No. 6510/2025 - CONDONATION OF DELAY IN FILING IA No. 6511/2025
- CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 59070/2024 (XIV)
(IA No. 6013/2025 - CONDONATION OF DELAY IN FILING)

Diary No(s). 35039/2024 (XIV)

Diary No(s). 35062/2024 (XIV)
(IA No. 11427/2025 - CONDONATION OF DELAY IN FILING IA No.
11428/2025 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 35183/2024 (XIV)

(FOR ADMISSION and I.R. IA No. 12966/2025 - CONDONATION OF DELAY IN FILING IA No. 12967/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Diary No(s). 41306/2024 (XIV)

(IA No. 15344/2025 - CONDONATION OF DELAY IN FILING IA No.15345/2025 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 57397/2024 (XIV)

(IA No. 16606/2025 - CONDONATION OF DELAY IN FILING IA No.16609/2025 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 30120/2024 (XIV)

(IA No. 17664/2025 - CONDONATION OF DELAY IN FILING IA No. 12305/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Diary No(s). 30134/2024 (XIV)

(IA No. 12615/2025 - CONDONATION OF DELAY IN FILING IA No. 12616/2025 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 52694/2024 (XIV-A)

(IA No. 25888/2025 - CONDONATION OF DELAY IN FILING IA No.25890/2025-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 53218/2024 (XIV-A)

(IA No. 23723/2025 - CONDONATION OF DELAY IN FILING IA No.23724/2025-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 51086/2024 (XIV) (XIV-A)

(IA No. 22862/2025 - CONDONATION OF DELAY IN FILING IA No.22863/2025 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS IA No. 22866/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 22864/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP (C) No(s). 9398/2024 (XIV-A)

(IA No. 85380/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 46690/2023 (XIV)

(FOR CONDONATION OF DELAY IN FILING ON IA 262637/2023 FOR CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS ON IA 262640/2023)

Diary No(s). 49154/2023 (XIV)

(FOR CONDONATION OF DELAY IN FILING ON IA 266693/2023)

Diary No(s). 49746/2023 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 266855/2023
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
266858/2023)

Diary No(s). 1928/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 13362/2024)

SLP(C) No. 4613/2024 (XIV)

SLP(C) No. 6079/2024 (XIV)

Diary No(s). 19982/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 159646/2024 FOR
CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS ON IA
159647/2024)

Diary No(s). 37637/2023 (XIV)
(FOR CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
5665/2024)

SLP(C) No. 26515/2023 (XIV)

SLP(C) No. 25602/2023 (XIV)

SLP(C) No. 11304/2024 (XIV)
(FOR ADMISSION and I.R.)

Diary No(s). 45409/2023 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 9969/2024 FOR CONDONATION
OF DELAY IN REFILING/CURING THE DEFECTS ON IA 9970/2024)

SLP(C) No. 7843/2024 (XIV)

Diary No(s). 46267/2023 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 243437/2023)

SLP(C) No. 4027/2024 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
28806/2024)

SLP(C) No. 4027/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 259672/2023 FOR EXEMPTION
FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 259676/2023)

Diary No(s). 48653/2023 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 264939/2023)

Diary No(s). 48981/2023 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 267420/2023)

SLP(C) No. 7840/2024 (XIV)

Diary No(s). 50198/2023 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 132017/2024
FOR CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS ON IA
132018/2024)

Diary No(s). 51594/2023 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
265091/2023)

Diary No(s). 51600/2023 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 5203/2024)

Diary No(s). 52569/2023 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 6467/2024)

Diary No(s). 53328/2023 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
12573/2024 FOR CONDONATION OF DELAY IN FILING ON IA 12574/2024)

SLP(C) No. 4068-4069/2024 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
24670/2024)

SLP(C) No. 3043/2024 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
19937/2024)

SLP(C) No. 4147/2024 (XIV)

SLP(C) No. 4091/2024 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
25945/2024)

Diary No(s). 1417/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 12527/2024)

Diary No(s). 1464/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 13241/2024)

SLP(C) No. 4609/2024 (XIV)

SLP(C) No. 4148-4149/2024 (XIV)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 32192/2024)

SLP(C) No. 4018/2024 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 32349/2024)

SLP(C) No. 4620/2024 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 39493/2024)

SLP(C) No. 4619/2024 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 36147/2024)

SLP(C) No. 4614/2024 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 34776/2024)

SLP(C) No. 4610/2024 (XIV)

SLP(C) No. 6077/2024 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 48399/2024)

SLP(C) No. 6922/2024 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 58394/2024)

SLP(C) No. 6894/2024 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 61332/2024)

SLP(C) No. 6074/2024 (XIV)

SLP(C) No. 6899/2024 (XIV)

SLP(C) No. 7838/2024 (XIV)

SLP(C) No. 10205/2024 (XIV)

SLP(C) No. 9399/2024 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 71197/2024)

SLP(C) No. 6901/2024 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 64354/2024)

SLP(C) No. 9400/2024 (XIV)

SLP(C) No. 10208/2024 (XIV)

SLP(C) No. 7841/2024 (XIV)

SLP(C) No. 10210/2024 (XIV)

SLP(C) No. 9401/2024 (XIV)

SLP(C) No. 10212/2024 (XIV)

SLP(C) No. 10777/2024 (XIV)

SLP(C) No. 10771/2024 (XIV)
(FOR ADMISSION and I.R.)

SLP(C) No. 10770/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA
122994/2024)

Diary No(s). 14875/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 153663/2024 FOR
CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
153664/2024)

Diary No(s). 14917/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 150526/2024
FOR CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS ON IA
150527/2024)

Diary No(s). 14919/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 158268/2024 FOR
CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
158270/2024)

Diary No(s). 15213/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 110114/2024 FOR
EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
110118/2024)

SLP(C) No. 10772/2024 (XIV)
(FOR ADMISSION and I.R.)

Diary No(s). 18755/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 119679/2024
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA

119680/2024)

Diary No(s). 18758/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 140589/2024
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
140590/2024)

Diary No(s). 18776/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 145950/2024 FOR
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
145951/2024)

Diary No(s). 19104/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 125712/2024 FOR
CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 154164/2024)

Diary No(s). 19980/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 141487/2024)

Diary No(s). 26696/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 146662/2024)

SLP(C) No. 26426/2024 (XIV)
(FOR ADMISSION)

S.L.P. No(s). 4616/2024

Diary No(s). 43448/2023 (XIV)
(FOR CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
6129/2024)

Diary No(s). 51018/2023 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 3674/2024 FOR EXEMPTION
FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 3675/2024 FOR
APPLICATION FOR SUBSTITUTION ON IA 3676/2024 FOR SETTING ASIDE AN
ABATEMENT ON IA 3678/2024 FOR APPLICATION FOR CONDONATION OF DELAY
IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT ON IA
3679/2024 FOR STAY APPLICATION ON IA 148392/2024)

Diary No(s). 53904/2023 (XIV)
(FOR EXEMPTION FROM FILING O.T. ON IA 6764/2024 FOR CONDONATION OF
DELAY IN FILING ON IA 6765/2024)

SLP(C) No. 4087/2024 (XIV)
(FOR EXEMPTION FROM FILING O.T. ON IA 10416/2024)

SLP(C) No. 4146/2024 (XIV)
(FOR EXEMPTION FROM FILING O.T. ON IA 13331/2024)

SLP(C) No. 4089/2024 (XIV)
(FOR EXEMPTION FROM FILING O.T. ON IA 28182/2024)

SLP(C) No. 4618/2024 (XIV)

SLP(C) No. 10206/2024 (XIV)

Diary No(s). 13984/2024 (XIV)
(FOR CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
137282/2024)

Diary No(s). 13988/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 132795/2024
FOR CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
132796/2024)

Diary No(s). 19232/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 151013/2024 FOR
CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
151014/2024)

Diary No(s). 19437/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 149749/2024 FOR
CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
149750/2024)

Diary No(s). 19521/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 158039/2024
FOR CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
158041/2024)

Diary No(s). 19849/2024 (XIV)
[FOR CONDONATION OF DELAY IN FILING ON IA 155813/2024 FOR
CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
155814/2024)

SLP(C) No. 7219/2024 (XIV)
(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
52983/2024 IA No. 52983/2024 - PERMISSION TO FILE ADDITIONAL)

SLP(C) No. 25605/2023 (XIV)
IA No. 231451/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

SLP(C) No. 10207/2024 (XIV)

Diary No(s). 28840/2023 (XIV)

(IA No. 239921/2023 - CONDONATION OF DELAY IN FILING IA No.239922/2023 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

Diary No(s). 28947/2023 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 242369/2023 FOR CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA 242370/2023)

SLP (C) No. 6925/2024 (XIV)

SLP (C) No(s). 3137/2024
(IA No. 20256/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 3124/2024 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 21071/2024)

SLP(C) No. 3146/2024 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 21216/2024)

SLP(C) No. 3115/2024 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 21193/2024)

SLP(C) No. 3148/2024 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 20922/2024)

SLP(C) No. 2771/2024 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 20896/2024)

SLP(C) No. 4623-4642/2024 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 41237/2024)

SLP(C) No. 26514/2023 (XIV)

SLP(C) No. 26516/2023 (XIV)

Diary No(s). 21338/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 143025/2024)

Diary No(s). 21056/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 143241/2024 FOR

EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 143243/2024)

SLP(C) No. 10776/2024 (XIV)

SLP(C) No. 6926/2024 (XIV)
(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 59574/2024)

Diary No(s). 44428/2023 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 97626/2024 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 97627/2024 FOR CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA 97628/2024)

SLP(C) No. 7839/2024 (XIV)

SLP(C) No. 6893/2024 (XIV)

SLP(C) No. 10214/2024 (XIV)

SLP(C) No. 3103/2024 (XIV)

SLP(C) No. 6923/2024 (XIV)

Diary No(s). 32793/2023
(IA No. 11/2024 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS IA No. 9/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 6081/2024 (XIV)

Diary No(s). 45421/2023
(IA No. 16884/2024 - CONDONATION OF DELAY IN FILING IA No.16885/2024 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Diary No(s). 32792/2023 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 268251/2023 FOR CONDONATION OF DELAY IN FILING ON IA 268252/2023 FOR CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA 268254/2023)

SLP(C) No. 7844/2024 (XIV)

SLP(C) No. 7842/2024 (XIV)

SLP(C) No. 10788/2023 (XIV)

(IA No. 181294/2023 - STAY APPLICATION)

SLP(C) No. 6083/2024 (XIV)

SLP(C) No. 6084/2024 (XIV)

Diary No(s). 30320/2024 (XIV)

(FOR ADMISSION and IA No.263972/2024-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS and IA No.264500/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 27780/2024 (XIV)

(IA No. 164144/2024 - CONDONATION OF DELAY IN FILING IA No.164146/2024 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

SLP© No(s). 4123/2024 (XIV)

SLP(C) No. 6900/2024 (XIV)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 62435/2024)

SLP(C) No. 4615/2024 (XIV)

SLP(C) No. 7304/2024 (XIV)

Diary No(s). 47863/2023 (XIV)

(IA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 141338/2024 FOR CONDONATION OF DELAY IN FILING ON IA 141339/2024 FOR CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS ON IA 141340/2024 FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 154172/2024)

SLP(C) No. 7400/2024 (XIV)

SLP(C) No. 10209/2024 (XIV)

SLP(C) No. 10769/2024 (XIV)

(FOR ADMISSION and I.R.)

Diary No(s). 14874/2024 (XIV)

(FOR CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS ON IA 144508/2024 FOR CONDONATION OF DELAY IN FILING ON IA 144510/2024)

Diary No(s). 14916/2024 (XIV)

(FOR CONDONATION OF DELAY IN FILING ON IA 149599/2024 FOR CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS ON IA 149600/2024)

SLP(C) No. 11296/2024 (XIV)
FOR ADMISSION and I.R.

SLP(C) No. 10211/2024 (XIV)

SLP(C) No. 10217/2024 (XIV)

SLP(C) No. 11298/2024 (XIV)
(FOR ADMISSION and I.R.)

Diary No(s). 19839/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 166831/2024
FOR CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS ON IA
166832/2024)

Diary No(s). 19978/2024 (XIV)
(IA No.144520/2024-CONDONATION OF DELAY IN FILING)

Diary No(s). 19988/2024 (XIV)
(IA FOR CONDONATION OF DELAY IN FILING ON IA 140554/2024)

Diary No(s). 19989/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 140853/2024)

Diary No(s). 24367/2024 (XIV)
(FOR CONDONATION OF DELAY IN FILING ON IA 149647/20242)

Diary No(s). 19434/2024 (XIV)
(IA No.168011/2024-CONDONATION OF DELAY IN FILING and IA
No.168013/2024-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

Diary No(s). 18753/2024 (XIV)
(IA No.168621/2024-CONDONATION OF DELAY IN FILING and IA
No.168622/2024-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS and IA No.168620/2024-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 26695/2024 (XIV)
(IA No.170417/2024-CONDONATION OF DELAY IN FILING and IA
No.170418/2024-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS)

Diary No(s). 19984/2024 (XIV)
(FOR ADMISSION and I.R. and IA No.169751/2024-CONDONATION OF DELAY
IN FILING and IA No.169753/2024-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.169752/2024-CONDONATION OF DELAY IN

REFILING / CURING THE DEFECTS)**Diary No(s). 19432/2024 (XIV)****(FOR ADMISSION and I.R. and IA No.170497/2024-CONDONATION OF DELAY IN FILING and IA No.170496/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)****Diary No(s). 19440/2024 (XIV)****(FOR ADMISSION and I.R. and IA No.170615/2024-CONDONATION OF DELAY IN FILING and IA No.170617/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)****Diary No(s). 26266/2024 (XIV)****(FOR ADMISSION and I.R. and IA No.166674/2024-CONDONATION OF DELAY IN FILING)****Diary No(s). 21876/2024 (XIV)****(IA No.170761/2024-CONDONATION OF DELAY IN FILING and IA No.170762/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)****Diary No(s). 19431/2024 (XIV)****(FOR ADMISSION and I.R. and IA No.170598/2024-CONDONATION OF DELAY IN FILING and IA No.170599/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)****Diary No(s). 13868/2024 (XIV)****(IA No.170728/2024-CONDONATION OF DELAY IN FILING and IA No.170730/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.170729/2024-EXEMPTION FROM FILING O.T. and IA No.170732/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)****Diary No(s). 28675/2024 (XIV)****(FOR ADMISSION and I.R. and IA No.192791/2024-CONDONATION OF DELAY IN FILING and IA No.192792/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)****Diary No(s). 32597/2024 (XIV)****(IA No.194885/2024-CONDONATION OF DELAY IN FILING and IA No.194892/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)****Diary No(s). 18783/2024 (XIV)****(IA No.202371/2024-CONDONATION OF DELAY IN FILING and IA No.202370/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.202372/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)**

Diary No(s). 18870/2024 (XIV)
(IA No.201214/2024-CONDONATION OF DELAY IN FILING and IA
No.201215/2024-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS)

Diary No(s). 19166/2024 (XIV)
(FOR ADMISSION and I.R. and IA No.192153/2024-CONDONATION OF DELAY
IN FILING and IA No.192155/2024-CONDONATION OF DELAY IN REFILING /
CURING THE DEFECTS)

Diary No(s). 32376/2024 (XIV)
(IA No.201188/2024-CONDONATION OF DELAY IN FILING and IA
No.201189/2024-CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS and IA No.201187/2024-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 06-02-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

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Mr. Satya Prakash Gautam, Adv.
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Ms. Natasha Dalmia, AOR

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Mrs. Shimpy Sharma, Adv.
Mr. Vishwanathan Iyer, Adv.
Ms. Pooja Sharma, Adv.
Ms. Yeshasvi Shrivastava, Adv.
Mr. Ram Sankar, Adv.
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Mr. Jogy Scaria, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Applications for substitution, abatement and delay, if any, shall stand allowed.
3. Leave granted.
4. The Appeals stand disposed of in terms of the signed order with no order as to costs.
5. Pending applications, if any, shall stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
COURT MASTER

(Signed order is placed on the file)